

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA.No.260/94 in OA.No.2005/88

Dated New Delhi, this 7th day of August, 1996

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

P. N. Gandhi, TA (Pump Operator)
(C&P Branch) Forest Research
Institute and College
New Forest, P.O. Dehradun
C/o J.G. 1-56-A, Vikaspuri
NEW DELHI.

Review
... Applicant

By Advocate: Shri P. T. S. Moorthy

versus

1. Union of India, through
Secretary
Ministry of Environment
Lodhi Complex
NEW DELHI.
2. President
Forest Research Institute
and College
P.O. New Forest, Dehradun. Respondents

By Advocate: Shri N. S. Mehta

O R D E R (oral)

Hon'ble Smt. Lakshmi Swaminathan, M(J)

This is a Review Application No.260/94 in
OA.No.2005/88 seeking review of the judgement and
order dated 23.2.94 in OA Nos. 2005/88 & 912/90. The
review applicant had also filed an application for
condonation of delay which has been allowed by order
dated 6.2.96.

2. We have heard the learned counsel for the review applicant and perused the records. The main ground taken by the learned counsel for the review applicant is that this Tribunal had no jurisdiction to decide the matter, as on 1.3.90 the Forest Research Institute and College, P.O. New Forest, Dehradun had been registered as a Registered Society under the Registration of Societies Act, 1860. The learned counsel submits that as such, the Tribunal ought to have ~~been~~ declined jurisdiction in the matter and returned the papers to the applicant.

2. The respondents have filed a reply in which they have submitted that in the judgement of the Tribunal it has been pointed out that the applicant had two grievances - the first relates to the promotion of the applicant and the other, the expunction of adverse remarks in the Confidential Report. In paragraph-15 of the impugned judgement, a reference has been made to the effect that the Forest Research Institute and College, Dehradun had been converted into a registered society with effect from 1.3.90. Therefore, the Tribunal had, taking into account the grievances in the OA which relate to the period before the aboresaid Institute and College was converted into a Registered Society with effect from 1.3.90, dealt with the matter and

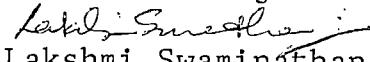
finally dismissed the applications.

3. We have carefully considered the arguments of the learned counsel for the review applicant as well as the records. Paragraph-15 of the impugned judgement reads as follows:-

"When the matter came up on 10.12.1993, it was apparently submitted that the F.R.I. and college, Dehradun have been converted into a registered society w.e.f.1.3.90. It is on the basis of this information that the learned counsel for the applicant was asked to state whether this Tribunal has jurisdiction over this society, in the light of the provisions of Administrative Tribunals Act,1985. He was directed to produce the necessary rules which has not been produced so far. We have considered the matter. We notice that as the FRI College, Dehradun was converted into a Regd. Society, this Tribunal cannot have jurisdiction in respect of matters arising after it became a Regd. Society. In so far as the grievances in this OA are concerned, they relate to the period before the FRI was converted into a Regd. Society w.e.f. 1.3.90."

From the above, it is clear that what the learned counsel for the review applicant wants in this case is to re-argue the matter which has already been dealt with. If he is aggrieved that the judgement is wrong, then the remedy lies elsewhere. No ground has been made by the applicant which warrants a review as laid down under Order 47 Rule 1 of the CPC. We find no merit in the Review Application and the same is rejected.


(K. Muthukumar)
Member(A)


(Smt. Lakshmi Swaminathan)
Member(J)